

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1231
ANSWERED ON:07.03.2007
PREMATURE RETIREMENT BY BUREAUCRATS
Jindal Shri Naveen;Shaheen Shri Abdul Rashid

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government is aware that many bureaucrats, scientists and professionals have left Government jobs to join private organisations;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of such persons who left Government job and joined private sectors during the last three years;
- (d) whether these Government employees do not adhere to the rules before taking these jobs after premature retirement;
- (e) if so, the details thereof; and
- (f) the remedial measures taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (f): Under the rules for seeking premature (voluntary) retirement from service, employees fulfilling the relevant conditions can seek voluntary retirement and a few of such cases could be with the intention of joining private organisations. No data in regard to the number of persons who left Government service and joined private sector is centrally kept as, under the existing rules, former employees other than those who held Group `A` posts are not required to obtain prior permission of the Government to join private organisations after taking voluntary retirement. Group `A` employees are, however, required to seek prior permission of Government in case they take commercial employment within one year of their voluntary retirement. Penal provisions already exist in Rule 10 of CCS (Pension) Rules, 1972 to deal with the cases where the rule for seeking prior permission to take up commercial employment within the time limit prescribed is not adhered to by the concerned pensioner.